

some officials therein were drawing even higher remuneration than serving personnel of identical rank. The funds being intended for the welfare of armed forces personnel, the Funds organisation felt it necessary to critically review the pay structure therein in order that a disproportionately high proportion of these funds is not expended on their management.

Disabled Persons Not Allowed to Import Cars Due to Late Setting UP of Medical Board

4648. DR. VASANT KUMAR PANDIT :

SHRI BHIM SINGH :

SHRIMATI PRAMILA DANDAVATE :

Will the Ministry of FINANCE be pleased to state :

(a) whether the Medical Board for import of motor car fitted with disability control in pursuance of notification No. 152/83-Custom dated 25 May, 1983 was set up in Delhi only in February, 1984 and started functioning from March, 1984 and first Medical Certificate was issued in the 3rd week of March, 1984;

(b) if so how the disabled who got Medical Certificate in the third week of March, 1984 could import car before 30 April, 1984 and the number of persons who imported cars in Delhi;

(c) whether many disabled persons are deprived of the benefit due to late setting up of Medical Board by Custom; and

(d) whether Government propose to waive the additional condition relating to despatch of car freshly imposed under notification No. 160/84-Custom and if not, how Government proposed to deal with cases where

Medical Certificate was issued in March/April ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE [SHRI S.M. KRISHNA).

(a) No, Sir. The Medical Board was constituted by the Collector of Customs, Delhi in the month of November, 1983. However, the same was re-constituted in the month of February, 1984. The first medical certificate by the Medical Board constituted at Delhi was issued in the month of November, 1983. The importers also had the option of using the Medical Boards at the port of importation.

(b) and (c) Does not arise in view of answer to (a) above.

(d) The Notification No. 160/84-Customs dated the 22nd May, 1984 has expired on 31.7.1984 and the question of waiving a condition in an expired notification does not arise. Persons with Medical Certificates who import cars after the expiry of the notification will have to obtain an import licence and pay normal duty on the cars.

To be Answered on Friday, the 24th August, 1984

4649. SHRI KUMBHA RAM ARYA: Will the Minister of SUPPLY be pleased to state.

(a) Whether the Director General of Supplies and Disposals is annually buying medicines on rate contract from various manufacturers in the country from time to time.

(b) the price difference per unit irrespective of the packing between the prices of various essential and non-essential drugs at which Government have bought vis-a-vis leader price announced by Government for the same products during the last three years, year-wise;

(c) the reaction of Government thereto; and

(d) how do Government ensure that this policy does not lead to rise in market price of medicines both essential and non-essential ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND IN THE DEPARTMENT OF SUPPLY (SHRI NIHAR RANJAN LASKER) : (a) Yes Sir. DGS&D is annually buying certain medicines on rate contract basis.

(b) to (d) The maximum prices in case of controlled formulations are controlled under the Drugs (Price Control) Order, 1979 by the Ministry of Chemicals & Fertilizer by fixing the Maximum Retail Price for each of such formulations. Before entering into contracts DGS&D compares the prices quoted by tenderers with the maximum retail prices fixed by Ministry of Chemicals & Fertilizers to check up the reasonableness of the prices quoted. As such The DGS&D while concluding the contract considers whether the firm offers the discount as allowed to a wholesaler, to DGS&D under the Drugs (Price Control) Order 1979. DGS&D thus purchases the drugs at rates lower than the maximum retail price. Thus DGS&D purchases do not hike the market price of medicines.

Central Public Sector Undertakings in West Bengal

4650. SHRI AMAR ROYPRADHAN: Will the Minister of FINANCE be pleased to state :

(a) the number of Central Public Sector Undertakings set up by Central Government in West Bengal for the development of industries in West Bengal since 1980 till date;

(b) the number of Central Public Sector Undertakings to be set up by Central Government in that State during the Seventh Five Year Plan ; and

(c) if the answers to (a) and (b) be in negative, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S. M. KRISHNA) : (a) As per information available four Central public undertakings were set up in West Bengal, all by way of takeover, during the period 1st April, 1980 to 31st March, 1983. There has also been substantial increase in investment in the Central public enterprises located in the State during the above period. The investments in Central public enterprises represented by the value of gross block located in West Bengal has increased from Rs. 1540.39 crores as on 31.3.1980 to Rs. 2394.14 crores as on 31.3.1983.

(b) The Seventh Five Year Plan has not yet been finalised and hence details are not available at this stage.

(c) Does not arise.

महाराष्ट्र के जिलों में राष्ट्रीयकृत बैंकों की शाखाएं खोलना

4651. श्री विलास मुत्तेवार : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) गत चार वर्षों के दौरान- महाराष्ट्र के गदचिरोली, चन्द्रपुर और नागपुर जिलों में राष्ट्रीयकृत बैंकों की कितनी शाखाएं और किन किन स्थानों पर खाली गयी और ये किन किन तारीखों को खोली गयी;

(ख) गत दो वर्षों के दौरान इन जिलों के ग्राम आदमियों को बैंकों की इन शाखाओं द्वारा कितनी राशि के ऋण दिए गए; और